

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP. No. /199

Bhagwan Sahai Yadav Union of India & Others

(7)

Date of Order	Orders
24.1.97	OA 306/95 with MA 302/96 Mr. Shiv Kumar, Counsel for the applicant. Mr. M.K. Rawat, OA, Deputt. representative for the respondents. D.B. not formed today. Be listed before D.B. on 11.3.97. <i>[Signature]</i> Deputy Registrar
11.2.97	OA 306/95 with MA 302/96 Mr. Shiv Kumar, Counsel for the applicant. None for the respondents. Counsel for the applicant seeks permission to withdraw the OA and the MA both with liberty to file fresh. Permission, as prayed for, is granted. The applicant may file a fresh OA, if so advised, subject to just exceptions including limitation. The OA and the MA both stand dismissed as having been withdrawn. No order as to costs. <i>[Signature]</i> (O. P. Sharma) Administrative Member <i>[Signature]</i> (GOPAL KRISHNA) Vice Chairman (J)

*Reply filed
to the M.P.
10.2*

*Per withdrawal
of both OA and
MA
20/1/97*

*Copy of order
forwarded to app.
vide - 3286
OA -
20-3-97*